## THE HIGH COURT OF MEGHALAYA AT SHILLONG

## NOTIFICATION

Dated Shillong 21st February, 2017

No. HCM.II/39/2017-Estt/591 :Persuant to the Notification No.LJ(A) 77/2000/Pt/220 dated 21st February,2017 issued by the Secretary to the Government of Meghalaya, Law Department, it is hereby notified that Shri A M Ripnar, District & Sessions Judge, Tura will additionally hold the charge of the Court of District & Sessions Judge,South West Garo Hills District, Ampati and Shri I Rymbui, Chief Judicial Magistrate, Tura will additionally hold the charge of the Court of Chief Judicial Magistrate, South West Garo Hills District,Ampati with effect from 24th February, 2017.

By Order,

REGISTRAR

MemoNo.HCM.II/39/2013-Estt/591A Dated, Shillong the 21st February, 2017

## Copy for information to:-

- The Joint Registrar cum Secretary to Hon'ble the Chief Justice, High Court
  of Meghalaya, Shillong.
- The Private Secretary to Hon'ble Mr. Justice Sudip Rajan Sen, Judge, High Court of Meghalaya, Shillong.
- The Private Secretary to Hon'ble Mr. Justice Ved Prakash Vaish, Judge, High Court of Meghalaya, Shillong.
- 4. The Secretary to the Government, Law Department, Shillong
- 5. The Accountant General(A&E)Meghalaya, Shillong
- 6. The Treasury Officer, Tura/Ampati.
- The District and Sessions Judge, Shillong / Jowai / Nongpoh / Tura / Nongstoin / Williamnagar / Ampati for information.
- 8. Shri A M Ripnar, District & Sessions Judge, Tura.
- 9. Shri I Rymbui, Chief Judicial Magistrate, Tura.
- 10. The System Analyst, High Court of Meghalaya, Shillong, to upload the Notification in the Official Web-site.
- 11. Office File

REGISTRAR